

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 89635 of 2018

(Arising out of Order-in-Appeal No. NGP-1/APPL/179/2017-18 dated 12.06.2018 passed by the Commissioner of CGST & Central Excise, Nagpur-I.)

**M/s Maharashtra State Electricity
Distribution Co. Ltd.
O&M Circle, Vidut Bhavan,
Jintur Road, Prabhani,
Maharashtra – 431 401**

.....Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Aurangabad
N-5, Town Centre, CIDCO,
Aurangabad, Maharashtra – 431 030**

.....Respondent

APPEARANCE:

None for the Appellant
Shri Nitin Ranjan, Deputy Commissioner, Authorised Representative for
the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85051 / 2022

Date of Hearing: 18.01.2022

Date of Decision: 18.01.2022

Appellant is absent. No one represented it, despite notice being sent to them in compliance to order dated 09.11.2021. Learned Authorised Representative is present. It seems that appellant is no more interested to pursue its appeal further and

therefore, in view of the above noted order dated 09.11.2021, the appeal is dismissed for default and non-prosecution under Rule, 20 of the CESTAT (Procedure) Rules, 1982.

(Dictated & pronounced in open Court)

(Dr.Suvendu Kumar Pati)
Member (Judicial)

Prasad